

(e). The offices of the Ministry of Defence Secretariat Establishment are located only in Delhi. There are, however, a large number of Defence Establishments, including those of the Army, Air Force and Navy, Research Laboratories, Production and Accounts units, spread all over the country, including in Rajasthan. The interests of national security prevent disclosure of details of these units.

[English]

Extension to Retired Government Employees

3003. DR. MUMTAZ ANSARI : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have any policy to give extensions to any of Central Government employees after retirement;

(b) if so, under what circumstances; and

(c) whether the Government had considered such extensions necessary inspite of the fact that it affects the fundamental rights of those who stand in the queue for promotions?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) to (c). It is not the general policy of the Government to grant extensions in service to the Government servants beyond the age of superannuation. However, there could be occasions when it becomes necessary to grant extension to a Government servant of exceptional merit or due to exigencies of work. Instructions on the subject of grant of extensions stipulate that extension of service after retirement may not be granted as a matter of routine, but may be resorted to only in very rare and exceptional circumstances. The overriding consideration for the grant of extension of service is that it must be clearly in the public interest and, in addition, satisfy one of the following two conditions :-

- (i) that the other officers are not ripe enough to take over the job; or
- (ii) that the retiring officer is of outstanding merit.

The existing criteria and procedure on the subject of extension in service have been evolved with a view to ensure that extension of superannuated officers is kept to the minimum and resorted to only in exceptional circumstances.

Private Sector in NCES

3004. SHRI A. INDRAKARAN REDDY : Will the PRIME MINISTER be pleased to state :

(a) whether there are any proposals from private parties for generating Non-Conventional Energy;

(b) whether any foreign companies showed interest in joint ventures for generating Non-Conventional Energy;

(c) if so, the details of proposals, State-wise; and

(d) the estimated cost of each project with its generating capacity?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR) : (a) to (d). Proposals are being received in the Ministry from time to time from private parties for generating non-conventional energy. Foreign companies have also shown interest in joint ventures for generating non-conventional energy in different States of the country. During the last two years, seven proposals of foreign investment joint venture have been approved by Govt. as per the details given in the enclosed statement. Further M/s Energy Development Limited, Australia has applied for permission of Foreign Investment Promotion Board (FIPB) for 100% foreign equity holding in a company in India proposed to be engaged in primarily power generation activities including land fill gas projects, M/s Kenetech Corporation, USA has applied for equity investment in the 100% owned Indian subsidiary to undertake activities like assembling and constructing utility scale wind plant power systems, operating and maintaining such power plants and assembling various components both imported and manufactured in India into a complete wind turbine unit and M/s Kirloskar electric company Ltd. for their collaboration for manufacture of wind turbine generators systems and parts with M/s Wind Energy Group International Ltd., U.K.

STATEMENT

Proposals for Foreign Investment approved during last two years

Programme	Collaboration		Total Cost (Foreign Equity)	Objective & States where projects are proposed to be set up	
	Indian	Foreign			
1	2	3	4	5	6
1. Wind Energy	(i) Sun Source India Ltd.	Cannon Power Corpn. USA	60.00 Crore (60%)	Establishment of Wind Farm in the State of Gujarat.	

1	2	3	4	5	6
		(ii) LM Glass Fiber (I) Ltd. &	LM Glass Fiber Denmark The Industrialisation Fund for developing countries (IFU) Denmark	12.60 Crore (75%)	Production of blades for Wind electric generators in the State of Karnataka.
2.	Solar Photo voltaics	(i) Solar Tech India Ltd. ii) Eco Solar Systems India Pvt., Pune (iii) Arvind Micro Electronics Pvt. Ltd.	Hileos Italy Mr. Conard Jauslin etl. Switzerland Sun Power Solar Technik GmbH, Germany	56.00 lakh (40%) 65.00 lakh (14%) 1.00 Crore (25%)	Manufacture of Silicon Wafers in the State of Rajasthan Establishment of manufacturing facility for alternate material solar cell in the State of Maharastra To set up a unit for manufacturing of power conditioning equipment and instrumentation for solar photovoltaic and other non- conventional energy applications in Distt. Rangareddy in the State of Andhra Pradesh
3.	Battery Operated Vehicles	Pearless Developers Ltd., Calcutta	Frazer Nesh Ltd., UK	20.00 crore (18%)	Manufacture of solar passenger transport vehicle powered both with batterie and supplemented with Photovoltaic charging in the State of West Bengal.
4.	General	Owimex Services India Secundarabad	Owimex Russia	10.00 lakh (50%)	Services in the field of Photovoltaics, Semi conductors, non-convent- onal energy, pollution control etc. in the State of Andhra Pradesh.

MRP Board

3005. SHRI SURENDRA PAL PATHAK : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that during 1990-91 some officials were allegedly found guilty for singing MRP Board without ascertaining the market rates in GE Ranikhet, a Deptt. of MES;

(b) if so, the details of disciplinary action taken against all members of the MRP Board;

(c) whether it is a fact that one of the Board members

was given promotion ignoring the recommendations of Inquiry Committee which looked into the above illegal action by the officials; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND HOLDING ADDITIONAL CHARGE OF MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN) : (a) to (d). Information is being collected and will be laid on the Table of the House.